



1 MCRC-29501-2025
IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE
HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL
ON THE 13th OF AUGUST, 2025
MISC. CRIMINAL CASE No. 29501 of 2025

RAJU SAKET
Versus
THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri S.N. Pandey - Advocate for the applicant.

Shri Y. D. Yadav - Government Advocate for the respondent/State.
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ORDER

This is the bail application filed on behalf of applicant under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

2. The applicant is in jail since 04.05.2025. in connection with Crime No.299 of 2025 registered at P.S. Mauganj, District-Rewa for the offence punishable under Section 376(2)(N) of IPC.

3. Prosecution story in brief is that applicant repeatedly established physical relation with prosecutrix, aged 25 years on false pretext of marriage.

4. Learned counsel for the applicant submits that applicant is in jail since 04.05.2025. After investigation, charge-sheet has been filed. It is a case of consensual relationship. No custodial interrogation is required. Applicant has been falsely implicated in the case. On above grounds, it is urged that applicant be released on bail.

5. Learned Government Advocate for the respondent/State, on the



other hand, has opposed the application.

6. Looking to overall facts and circumstances of the case, I deem it proper to release the applicant on bail.

7. It is directed that applicant be released on bail on his furnishing a personal bond in the sum of Rs.15,000/- (**Rupees Fifteen Thousand only**) with one solvent surety in the like amount to the satisfaction of the trial Court, for his regular appearance before the trial Court during trial with a condition that he shall remain present before the concerned Court on all the dates fixed by it during trial. He shall abide by all the conditions enumerated under Section 480(3) of Bharatiya Nagarik Suraksha Sanhita, 2023.

8. This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.

9. **Soft copy of this bail order be sent immediately/forthwith to the applicant through concerned Jail Superintendent.**

10. M.Cr.C. stands allowed and disposed of.

11. Certified copy as per rules.

(ACHAL KUMAR PALIWAL)
JUDGE